

ted or released to the States for the Implementation of the programme as before, cash funds for material and wage components of the programme have been allocated to the States/Union Territories during the current year.

This programme has also been put on a regular footing and made a part of the Five Year Plan. This programme will serve as the main instrument for providing employment to 1000 poor families in each development block every year.

- (iv) *Entrepreneurship Development Programmes* : The objective of this is to enable engineers, the educated unemployed, women, rural artisans, students and the weaker sections to take to self-employment through small scale industries.
- (v) *Apprenticeship training programmes under master Craftsmen and other training programmes in carpet-weaving, art metalware, hand printed textiles, cane and bamboo based craft, wood carving stone craft, toys and dolls. etc* : These aim at creating an enlarged production base for export-oriented crafts and thereby generate additional employment opportunities to artisans.

Besides the above, one of the major objectives of the Sixth Five Year plan, that is currently being formulated, is a progressive reduction of the incidence of unemployment and poverty.

### **Implementation of Raghunath Reddy Award**

1999. SHRIMATI MANO-RAMA PANDEY : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that the Cement Manufacturing Association of India have implemented the Raghunath Reddy Award and Bipartite Settlement of 7th, May 1975 known as T.A. Pai Award in respect of workers of Cement Industries and Stone quarries ;

(b) whether it is a fact that the management of M/s PM & T Co. Ltd., Dalmia Nagar, Bihar has not implemented the said award and Bipartite settlement in spite of the fact that the said award and settlement have been strongly recommended by the National Industrial Committee for Cement industry dated the 30th December, 1976 ; and

(c) if so, whether it is a fact that the management of M/s. PM&T Co., Ltd., Dalmianagar, Bihar has not paid the Gratuity to the retired workers since 1974 amounting to several lakhs of rupees against the provisions of the payment of Gratuity Act ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY) :

(a) Most of the members of the Cement Manufacturing Association of India have implemented the Raghunath Reddy Award and the Bi-partite Settlement of 7-5-75 known as T A. Pai Award.

(b) It is presumed that "PM&T Campany" refers to M/s. Parshava Mining & Trading Campany Limited. The said Campany did not implement either Raghunath Reddy Award or T. A. Pai Award in respect of thier captive Limestone quarries.

(c) There is no case of non-payment of Gratuity in 1974 and 1975. From 1976 till date, 130 workmen have not been paid gratuity. Total amount to be paid to them is approximately rupees four lakhs.

**Payment of Bonus to workers of M/s. PM & T Co. Ltd.**

2010. SHRIMATI MANORAMA PANDEY : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that the management of M/s. PM & T Co. Ltd. Dalmianagar in Bihar has introduced contract system in their quarries contrary to the direction of the Labour Ministry but no action has been taken so far in this regard; and

(b) whether it is a fact that said management has not paid the minimum bonus to the workmen for the year 1978-79 in spite of the provisions contained in the Payment of Bonus Ordinance ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY) :

(a) The management of M/s. Parshava Mining and Trading Co. Ltd. has not introduced contract system in their quarries in the prohibited categories of employment as notified under Ministry of Labour Notification S. O. No. 4077, dated 22-12-79.

(b) The management have submitted an application for exemption from the payment of minimum statutory bonus in respect of the accounting year 1978-79. The application is under process.

2001 [ Transferred to the 11th December, 1980 ]

**15 अगस्त को 'काले दिवस' के रूप में मनाया जाना**

2002. श्री प्यारे लाल खंडेलवाल : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ साम्प्रदायिक संगठनों ने दिल्ली, महाराष्ट्र तथा देश के अन्य भागों में 15 अगस्त को काले दिवस के रूप में मनाये जाने की घोषणा की थी ;

(ख) क्या यह भी सच है कि उस दिन कुछ व्यक्तियों ने राष्ट्रीय झंडा हटाकर उसके स्थान पर काला झंडा फहराया ; और

(ग) यदि हां, तो सरकार उन व्यक्तियों के विरुद्ध क्या कार्यवाही करने का विचार रखती है तथा उन व्यक्तियों के नाम क्या हैं जिनके विरुद्ध कार्यवाही की जा रही है ?

**Observance of 15th August as ' Black day'**

2002. SHRI PYARELAL KHANDELWAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some communal organisations, made an announcement in Delhi, Mahu and other parts of the country that 15th August be celebrated as a black day;

(b) whether it is also a fact that some persons removed the National Flag and in its place hoisted the black flag on that day; and

(c) if so, what action Government propose to take against those persons and what are the names of the persons against whom action is being taken ?]

[ ] English translation.